GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1837 TO BE ANSWERED ON 17.03.2022

DETAILS OF PENSIONABLE MEMBERS IN EPFO

1837. SHRI K. SOMAPRASAD:

Will the Minister of Labour and Employment be pleased to state:

- (a)whether any new pension scheme is likely to be introduced by the Employees' Provident Fund Organisation (EPFO) for the employees whose salary is ₹ 15000/- or more pm;
- (b)if so, the details thereof and the details and total number of pensioner members in the EPFO Scheme currently;
- (c)whether Government has the number and details of persons who are excluded as a result of EPFO amendment in 2014, if so, the details thereof; and
- (d)whether Government agrees with Kerala High Court's order to allow higher pensions to higher contributions, if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a) & (b): No, Sir. The total number of pensioners benefited under the Employees' Pension Scheme (EPS), 1995 during the year 2020-21 is 6919823.
- (c): The wage ceiling for coverage under the Employees' Provident Fund (EPF) Scheme, 1952 was enhanced from Rs.6500/- to Rs.15000/- per month with effect from 01.09.2014 resulting in coverage of more employees under the ambit of EPF Scheme.
- (d): The issue of granting higher pension under the Employees' Pension Scheme, 1995 is sub-judice in the Hon'ble Supreme Court of India.
